

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**

IA-1926/2023, IA-185/2023, IA-2653/2021, IA-2587/2021, IA-2636/2021

**IN**

**IB-34(ND)/2020**

**IN THE MATTER OF:**

Amit Singla ..... Petitioner/Applicant

Vs.

Indiglobal Tradelinks Pvt Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Mohd Nazim Khan, RP in Person  
For the CoC : Mr. Shreyas Mehrotra, Mr. Manish Kumar Mishra,  
Ms. Sunanda Chowdhury, Advs.  
For the Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak  
Kalra, Advs. for R-1, 3, 4 & 5 in IA-2587/2021

**ORDER**

**IA-1926/2023, IA-185/2023**

The Applicant as well as the Respondent are directed to comply with the order dated 07.06.2024 within one week.

List the matter **on 14.08.2024.**

**IA-2653/2021**

In the present Application, the right to file reply of the Respondent is forfeited. The Respondents are set ex-parte.

List the matter for arguments **on 14.08.2024.**

**IA-2587/2021**

Arguments heard.

The parties are at liberty to file a brief note of submissions within one week.

List the matter for compliance **on 14.08.2024.**

**IA-2636/2021**

On the request of Mr. Mohd Nazim Khan, the Resolution Professional appearing in person, matter adjourned.

List the matter **on 14.08.2024.**

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**